security concerns of defence services etc. The Government has entrusted enquiry to CBI with a view to get the matter thoroughly investigated and fix responsibilities.

Changes in Contract Labour Law

 \dagger^{*} 212. SHRI JAI PRAKASH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to make changes in Contract Labour Law for legal rights of contract labourers;

(b) if so, whether Government has considered the demand of industrial sector for making the labour laws flexible; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, a proposal to amend the Contract Labour (Regulation and Abolition) Act, 1970 is under consideration of the Government.

(b) and (c) All stake holders are being consulted for carrying out the amendments so as to take into account the concerns of each of the stake holders.

Investigation into accident of Gyaneswari Express

*213. SHRI PRASANTA CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether CBI is investigating into the incident of Gyaneswari Express train accident;

(b) if so, how many arrests have so far been made by CBI;

(c) whether these persons are known People's Committee against Police Atrocities (PCPA) activists; and

(d) whether CBI has declared a reward for providing information about prime accused?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Yes, Sir.

(b) and (c) Seventeen persons have been arrested during the investigation so far. Investigation conducted so far, reveals that Police Santras Birodhi Janasadharaner Committee (PSBJC/PCPA), a frontal organization of Maoists, was involved in damaging the Railway Track, thereby causing the accident.

(d) CBI has announced rewards ranging from Rs. 50,000 to Rs. 2,00,000 to any person providing information leading to the arrest of prime accused.

[†]Original notice of the question was received in Hindi.